## 16219 Written Answers VAISAKHA 22, 1888 (SAKA) Written Answers 16220

(ग) उप कार में चोरो िठो ले जाया जारहा कितना निषिद्ध सोना पकड़ा गया बा?

वित मंत्रातप में राज्य मंत्री (भी ब०रा०भगत): (क) जो हां।

(ख) इर बात का सबून है कि संझद् सदस्य को कार का प्रयोग प्रवंध सोने को ले आपने के तिरे किया गया है। कार जब्त कर लो गई है प्रोर जब्ती के बदने में उसे छड़ाने के निरे 16,000 घा देका जुर्नाना किया गया है। बूंकि सोने को चोरो छि ले जाने में संखद् सदस्य शानिल नहीं थ। इत्तलिये व्यक्तिगत इस्र से उनने विरुद्ध कार्यवाहो करने का कोई प्रग्न हो नहीं उठता।

(ग) इा माम रे में बम्बई के कालबा-देवी क्षेत्र के एक मकान से 1090 तोला सोना बरामद हमा था।

## Enquiry into the Death of Ex-M P.

•1660. Shri Hari Vishnu Kamath: Will the Minister of Health and Family Planning be pleased to refer to the assurances given by the Minister of External Affaff rs in the course of an obituary referen e on the 25th April, 1966 in respect of a former Member of Parliament and state:

(a) whether an inquiry has been held in the matter; and

(b) if so, with what result?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) and (b). The History Sheet of Shri Rajindra Singh who died in the Willingdon Hospital has been studied. The patient was admitted in the Nursing Home on the 8th April, 1966 and died on 22nd April, 1966. The patient had died of prolonged toxaemia due to liver absccss.

No enquiry is called for since it has been ascertained to Government's satisfaction that every possible are and attention was given to the patient.

## **Kerala Land Reforms Act**

5391. Shri A. K. Gopalan: Will the Minister of Planning and Social Welfare be pleased to state:

 (a) whether Government propose to modify the Kerala Land Reforms Act;

(b) if so, the main amendments proposed in the Act;

(:) whether Government have appointed any machinery to examine this Act; and

(d) if so, their recommendations?

The Min'ster of Planning and Social Welfare (Shri Asoka Mehta): (a) and (b). Amendments to a few sections of the Kerala Land Reforms Act are under the consideration of the State Government; but the proposal has yet to be finalised.

(c) and (d). The question of constituting a committee for reviewing progress of implementation of the Land Reforms Act, is under the active consideration of the State Government.

## Committee on Untou hability

5392. Shri A. K. Gopalan: Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the Committee on untouchability and economic and education uplift for Scheduled .astes toured Kerala;

(b) whether they have observed that the reservation 10 per cent vacancies are not strictly enforced in Kerala;

(.) if so, the reasons therefor; and

(d) the steps taken to implement the observations of the Committee?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Yes, Sir.

(b) to (d) The Committee has not submitted its report yet.